

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1130/91.

Dt. of Decision : 16.6.94.

Mr. P. Ravinder

.. Applicant.

Vs

1. The Chief Personnel officer,
SC Rly, Rail Nilayam,
Secunderabad.
2. The Sr. Personnel officer,
SC Rly, Rail Nilayam,
Secunderabad.

.. Respondents

Counsel for the Applicant : Mr. A. Ramakrishna

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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JUDGEMENT

(33) AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN

This OA was filed praying for setting aside the proceedings No. P. EST/608/WI (Sports) Gr. III dated 8-11-1991 by holding it as illegal and for a consequential direction to the Respondents to select the persons who have completed the test. It is alleged in the OA that Shri Sunil Vyas, the applicant and Shri T. Rama Rao alone fulfilled conditions of eligibility for the written test to be held on 13-9-91.

2. This Tribunal by an Interim order dated 6-12-91 permitted the Respondents to proceed with the selection even after considering the cases ^{fulfilled conditions} of those who ~~were selected~~ later by observing that this selection will be subject to the result in this OA. It is stated that candidates referred to by the applicant in the OA and also those who were ~~selected~~ later in 1991 were considered for selection for promotion as Welfare Inspector Gr. III, and by order dated 9-3-94 of Respondent 1 Shri S.A. Naidu, the applicant and Shri Sunil Vyas were selected for promotion in that order.

3. No one is present for the applicant even though it is posted for dismissal on more than one occasion. Probably in view of the order dated 9-3-94 of Respondent 1, the applicant may not be evincing any interest to pursue this OA.

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4. Anyhow, we feel that it is not a case where the merits can be decided in the absence of the applicant. But it is a case where it has to be dismissed for default and accordingly it is dismissed for default. No costs.

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(R. RANGARAJAN)
Member (Admn.)

V. Neeladri Rao
(V. NEELADRI RAO)
Vice-Chairman

Dated the 16th June, 1994

Open court dictation

NS

Anil
Deputy Registrar (J) CC

To

1. The Chief Personnel Officer,
S.C.Rly, Railnildayam, Secunderabad.
2. The Sr. Personnel Officer, S.C.Rly,
Railnildayam, Secunderabad.
3. One copy to Mr. A. Ramakrishna, Advocate, Advocates' Association,
High Court of A.P. Hyderabad. (By P.M.)
4. One copy to Mr. N. V. Ramana, Adal. CSC, CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

pvm

2/16/94